

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

I.A. No.3 OF 2022

IN

WRIT APPEAL NO: 24 OF 2022

Between:

Khasim Mohammed, S/o.Mohammed Maqbul, Aged about 36 years, Occ. Agriculture and Owner of Eicher 10.59 RHD E Cab HSD BSIV bearing No. TS 12 UC 7693, R/o.Door No.1-15, Masanpally village, Gundala Mandal, Yadadri Bhongir District

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Consumer Affairs, Food and Civil Supplies Department, Secretariat Buildings, Hyderabad.
2. The Collector, (Civil Supplies), Yadadri Bhongir District, Integrated Collectorate, At Bhongir, Yadadri Bhongir District (Old Nalgonda District).
3. The District Civil Supply Officer, Yadadri Bhongir District, Integrated Collectorate At Bhongir, Yadadri Bhongir District (Old Nalgonda District).
4. The Assistant Civil Supply Officer, Yadadri Bhongir District, O/o.DCSO, Integrated Collectorate, at Bhongir, Yadadri Bhongir District (Old Nalgonda District).
5. The Deputy Tahasildar, (CS), Gundala Mandal, O/o.DCSO, Integrated Collectorate, Bhongir, Yadadri Bhongir District (Old Nalgonda District).
6. The Station House Officer, Gundala Police Station, Yadadri Bhongir District (Old Nalgonda District).

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set- aside the dismissal order for default in IA.No.1 of 2022 in WA.No. 24 of 2022, dated 11.4.2022 by restoring its original file.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the order dated 26.09.2024 in W.A.No.24 of 2022 and upon hearing the arguments of SRI J. PRABHAKAR, SR. COUNSEL REP. FOR SRI SOMAVARAPU SATYANARAYANA, Counsel for the petitioner and SRI MOHAMMED IMRAN KHAN, ADDL ADVOCATE GENERAL on behalf of Respondents, The Court made the following: **ORDER**

“Mr. J. Prabhakar, learned Senior Counsel representing Mr. Somavarapu Satyanarayana, learned counsel for the appellant.

Mr. Mohammed Imran Khan, learned Additional Advocate General for the respondents.

Heard on I.A.No.3 of 2022.

For the reasons stated in the supporting affidavit, this interlocutory application seeking to restore I.A.No.1 of 2022 in/and W.A.No.24 of 2022 is allowed.

Accordingly, I.A.No.1 of 2022 in/and W.A.No.24 of 2022 are restored to file.”

**SD/-M.MANJULA
DEPUTY REGISTRAR
SECTION OFFICER**

//TRUE COPY//

To,

1. The Principal Secretary, Consumer Affairs, Food and Civil Supplies Department, The State of Telangana, Secretariat Buildings, Hyderabad.
2. The Collector, (Civil Supplies), Yadadri Bhongir District, Integrated Collectorate, At Bhongir, Yadadri Bhongir District (Old Nalgonda District).
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6. The Station House Officer, Gundala Police Station, Yadadri Bhongir District (Old Nalgonda District).
7. One CC to SRI SOMAVARAPU SATYANARAYANA, Advocate [OPUC]
8. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
9. Two CD Copies

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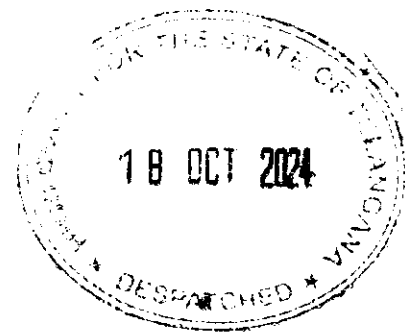
HIGH COURT

DATED:26/09/2024

2 DRAFTS

ORDER

**I.A. No.3 OF 2022
IN
WA.No.24 of 2022**



**ORDERING THE I.A.,
RESTORING THE WRIT APPEAL TO FILE**

*12 copies
for
18/10/24*